

Arrest of Naga Youth

384. Shri Ram Harkh Yadav: Will the Minister of Home Affairs be pleased to state:

(a) whether a Naga youth with some explosive material in his possession was arrested at a Bus Stop in Tinsukhia (Assam) on the 31st May, 1966;

(b) if so, the details of his arrest and the suspicious circumstances in which he was caught; and

(c) the nature of the explosive material in his possession?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). The information is being collected from the Government of Assam and will be laid on the Table of the House.

Border Belt along Cease-fire line

385. Shri Ram Harkh Yadav: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have been recently approached with the Demand to create a 10-kilometer Border Belt along the Cease-fire Line from Poonch to Chhamb by vacating the civil population in order to check infiltration along the cease-fire line; and

(b) if so, the Government's reaction thereto?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) No, Sir.

(b) Does not arise.

West Bengal Rehabilitation Dues

386. Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:

Will the Minister of Labour, Employment and Rehabilitation be pleased

to state:

(a) whether Government have not paid up the dues of the Government of West Bengal amounting to Rs. 13 crores for the rehabilitation of displaced persons from East Pakistan who reside outside the camp in West Bengal;

(b) if so, the reasons for the delay; and

(c) how long this amount is pending with the Central Government?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): (a) According to an assessment made jointly by the Government of India and the Government of West Bengal in 1960-61, it was estimated that a sum of Rs. 21.88 crores would be required for the liquidation of Residuary Problem relating to rehabilitation of old migrants in West Bengal. Of this amount of Rs. 21.88 crores, a sum of Rs. 14.20 crores has been sanctioned up to 30th June, 1966. Further, with a view to speeding up the processing of certain categories of schemes involving compliance with legal formalities and time-consuming procedures, the Government of West Bengal have been delegated full powers for the sanction of such schemes totalling about Rs. 5.15 crores.

Hence the total value of schemes sanctioned and delegated in favour of the Government of West Bengal is of the order of Rs. 19.35 crores, leaving a balance of Rs. 2.53 crores to be sanctioned by the Government of India for further schemes to be submitted and/or finalised by the Government of West Bengal.

It will be seen therefore that the Government of India have not withheld any "dues" of the Government of West Bengal. In actuality, the Government of India have released funds to the Government of West Bengal from time to time according to specific requisitions received from the latter